

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR, JABALPUR

Original Application No. 735 of 2004

Jabalpur, this the 30th day of March, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Ms. Sadhna Srivastava, Judicial Member

P.S. Chouhan, S/o. Shri Sobharam Singh
Chouhan, Aged about 63 years,
R/o. Ward No. 5 (Railway Colony),
P.O. Nainpur (Mandla) MP. **Applicant**

(By Advocate – Shri Sanjay Verma)

V e r s u s

1. Union of India, through it's General Manager,
South Eastern Railway, Calcutta (West Bengal).
2. Divisional Railway Manager (P), South
Eastern Railway, Chakradharpur, Division
Chakradharpur (Jharkhand).
3. The State of Madhya Pradesh, through its
Secretary, Education Department, Vallabh
Bhawan, Bhopal M.P. **Respondents**

(By Advocate – Shri M.N. Banerjee)

OR D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the parties.

2. During the course of arguments the learned counsel for the respondents has stated that the reliefs claimed by the applicant have been granted to him. The learned counsel for the applicant agrees to the submission of the learned counsel for the respondents. Since the reliefs claimed by the applicant have already been granted and his pensionary benefits are revised, this Original Application has become infructuous. Accordingly, the Original Application is dismissed as infructuous.

Sadhna Srivastava
(Ms. Sadhna Srivastava)
Judicial Member
"SA"

M.P. Singh
(M.P. Singh)
Vice Chairman

*Received
On 6.4.05*